

(5)

Open Court

CENTRAL ADMINISTRATIVE TRIBUNAL  
ALLAHABAD BENCH  
ALLAHABAD

Original Application No. 1160 of 2000

Allahabad this the 24th day of January, 2002

Hon'ble Mr.C.S. Chadha, Member (A)

Jairam, S/o Sri Manik Chand, R/o Mahabir Ghat,  
District Ballia and Lastly posted as Unskilled  
Casual Labourer(Gadi Prakash) in the Office of  
Vidut Roreman(G.P.), North Eastern Railway,  
Varanasi.

Applicant

By Advocate Shri N. Srivastava

Versus

1. Union of India through the General Manager,  
North Eastern Railway at Gorakhpur.
2. The Divisional Rail Manager(Personnel),  
North Eastern Railway, Varanasi.

Respondents

By Advocate Shri K.P. Singh

O\_R\_D\_E\_R ( Oral )

By Hon'ble Mr.C.S. Chadha, Member (A)

The case of the applicant is that he has worked as a casual labourer in the railways in broken periods for 200 days from 31.07.76 to 21.02.86. According to him, he again applied for appointment to the department, but the same has been denied. There is nothing to prove that he had moved for appointment <sup>in soon</sup> after 1986. Earliest application is of 1988 and therefore, the case is highly time barred.

*Contra* .... pg. 2/-

5  
:: 2 ::

2. Apart from the case ~~is~~ being time barred, the respondents has very rightly pointed out that the instructions of the Railway Board are that those persons who are above the age of 40 years(general category) and those who are above the age of 45 years(S.C.candidates), their names need not be maintained in the Live Casual Labour Register. Counsel for the applicant is unable to show anything against this requirement of age limit. Therefore, I find that there is no force in the application, which is also highly time barred. The O.A. is accordingly dismissed. There shall be no order as to costs.

*B. G. Patel*

Member (A)

|M.M. |